

of the Director of Revenue Intelligence in which certain facts were brought out about the BOAC gold. I would like to know whether that is also being laid on the Table.

MR. SPEAKER : We will first see whether it is there or not. After verification we shall see about it.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

SHRI P. C. SETHI : Sir, on behalf of Shri Shinde, I beg to lay on the Table :—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 ;—

(i) The Madhya Pradesh Rice Procurement (levy) Second Amendment Order, 1969 published in Notification No. G. S. R. 797 (English version) and G. S. R. 801 (Hindi version) in Gazette of India dated the 15th March, 1969.

(ii) The Bihar Roller Mill Wheat Products (Price Control) Order 1969 published in Notification No. G. S. R. 798 in Gazette of India dated the 15th March, 1969 (Hindi version).

(iii) The Roller Mill Wheat Products (Price Control) Amendment Order, 1969 published in Notification No. G. S. R. 799 in Gazette of India dated the 15th March, 1969 (Hindi Version). [*Placed in Library See No. LT-596, 69.*]

- (2) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955 :—

(i) G. S. R. 796 (English version) and G. S. R. 800 (Hindi version) published in Gazette of India dated the 15th March, 1969 making certain amendments to Notification No. G. S. R. 1842 dated the 24th December, 1964,

(ii) G.S.R. 847 (English version) and G. S. R. 848 (Hindi version) published in Gazette of India dated the 22nd March, 1969 making certain amendments to Notification No. G. S. R. 1842 dated the 24th December, 1964. [*Placed in Library. See No. LT-597/69.*]

ARMS (AMENDMENT) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDHYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the Arms (Amendment) Rules, 1969 published in Notification No. G. S. R. 767 in Gazette of India dated the 15th March, 1969, (Hindi version) under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in Library See No. LT-598/69.*]

INDIAN TELEGRAPH (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Sixth Amendment) Rules, 1969, published in Notification No. G. S. R. 536 (English version) and G. S. R. 537 (Hindi version) in Gazette of India dated the 8th March, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See LT-599/69.*]

PRESIDENT'S ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following nine Bills passed by the House of Parliament during the current session and assented to by the President since a report was last made to the Houses on the 28th March, 1969 :—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1969.
- (2) The Appropriation Bill, 1969.

[Secretary]

- (3) The Appropriation (No. 2) Bill, 1969.
- (4) The Appropriation (Railways) Bill 1969.
- (5) The Appropriation (Railways) No. 2 Bill, 1969.
- (6) The Payment of Bonus (Amendment) Bill, 1969.
- (7) The Public Wakfs (Extension of Limitation) Amendment Bill, 1969.
- (8) The Limitation (Amendment) Bill, 1969.
- (9) The Delhi Motor Vehicles Taxation (An edment) Bill, 1969.

ESTIMATES COMMITTEE
SEVENTY-SIXTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventy-sixth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Forestry.

PUBLIC ACCOUNTS COMMITTEE
FIFTY-EIGHTH REPORT

SHRI M. R. MASANI (Rajkot) : I beg to present the Fifty-eighth Report of the Public Accounts Committee on Audit Report (Civil), 1968 relating to the Department of Agriculture (Central State Farm, Suratgarh).

12.23-1/2 hrs.

STATEMENT RE. PRIME MINISTER'S
RECENT VISIT TO BURMA

MR. SPEAKER : The Prime Minister.

SHRI SHIV CHANDRA JHA (Madhubani) : On a point of order, Sir.

MR. SPEAKER : You have written to me saying that you are going to object to the statement, but I have disallowed it.

श्री मधु लिमये (मुंजर) : आप मुन लीजिए, फ़िर नियम के बाहर घोषित कर दें।

श्री शिव चन्द्र झा : मैंने आपको लिख कर भी दे दिया है इसके बारे में। अध्यक्ष महोदय, यह बहुत आसान होता है बोलना और वक्तव्य देना जब आदमी वैली ऑफ़ डैय से बाहर आ जाता है। इस्तहान उस वक्त होता है जब वैली आफ डैय से आवाज निकले। मुसीबत जब होती है तब आवाज निकले, तब इस्तहान होता है।

हिन्दुस्तान और बर्मा के बीच जो समस्याएँ हैं उनका समाधान दोस्ताना तरीके से हो रहा है, इसको हम सब जानते हैं। इसके सम्बन्ध में थोड़ी देर के लिए उनका वक्तव्य न भी आता, तब भी कोई बात नहीं थी। कुछ चीजें हैं जिनके बारे में हम ध्यानाकर्षण नोटिस देते हैं और उनको आप मंज़ूर भी करते हैं। हम उन चीजों को सामने रखना चाहते थे जिससे यह सरकार गिर सकती है हमने एंगि-वला के बारे में आपको एक ध्यानाकर्षण नोटिस दिया था.....

MR. SPEAKER : Order, order. I do not allow all this speech. You must sit down now. I am on my legs.

श्री शिव चन्द्र झा : हमने यहां पर साम्राज्यवाद को दफना दिया है लेकिन इसका भूत एन्विला में अपना सिर उठा रहा है। उसके मुताल्लिक हमने एक नोटिस दिया था...

MR. SPEAKER : Order, order. Nothing will be noted down.

SHRI SHIVA CHANDRA JHA : *

MR. SPEAKER : Will you kindly sit down now ? The leaders must help me.

श्री मधु लिमये : वे सिर्फ कह रहे हैं कि एन्विला के बारे में की तो वक्तव्य आना चाहिए।